

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

**INDEX**

O.A/T.A No. 113/95  
R.A/C.P No.....  
E.P/M.A No.....

1. Orders Sheet..... Pg..... 1..... to..... 6.....

2. Judgment/Order dtd. 11.11.95..... Pg. x..... to 110. *Supr. Ct. and 2/10*

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... 113/95..... Pg. 1..... to 49.....

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg..... to.....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendement Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judi.)

*Hohls*  
5.2.18

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH  
GUWAHATI

ORIGINAL APPLN. NO.	113	OF 1995
TRANSFER APPLN. NO.		OF 1995
CONTEMPT APPLN. NO.		OF 1995 (IN OA NO. )
REVIEW APPLN. NO.		OF 1995 (IN OA NO. )
MISC. PETN. NO.		OF 1995 (IN OA NO. )

..... D. Debnath K. D. .... APPLICANT(S)

..... Mr. C. I. & Ors. .... RESPONDENT(S)

FOR THE APPLICANT(S)

... MR. ~~for person~~ Mr. S. C. Baruah  
MR. Mr. T. P. J. Saikia  
MR. Mr. G. K. Bamer  
MR. ... MR. A. K. Choudhury, Addl. C.G.S.C.

FOR THE RESPONDENTS

ORDER

OFFICE NOTE

DATE

23-6-95

Applicant appears in person. Mr. Choudhury, Addl. C.G.S.C. appears for respondents on notice.

Heard the applicant. He has been served with the impugned notice dated 29-5-95 to vacate the Government quarter presently in his occupation. This act seems to have been taken by the respondents owing to frequent domestic quarrels between the applicant's wife and on G.R. Deka, the occupant of adjoining quarter, leading to breach of peace/tranquillity in the campus.

The propriety and validity of the impugned order can only be examined after the respondents have given their say and for that purpose we direct notice before admission to be issued to the respondents to show cause as to why the application be not admitted and pending admission the interim relief as prayed should not be granted. Returnable on 2-8-95.

Applicant prays for ad-interim relief. The impugned order does not indicate that the applicant has been offered any alternative accommodation. It cannot be assumed unless shown otherwise that his right to be provided with a staff quar-

This application is in  
form and within time.  
C. F. of Rs. 50/- deposited vide  
IPO/BII No. 066661/066655  
Dated 24/6/95. 066644

22/6/95

Applicant is appearing  
in person as stated  
in his application  
attd. 22. 6. 95 (b/m)

Am

23-6-95 has been legally taken away. It appears that on 6-6-95 the applicant had requested the Station Director to allow him to retain the quarter in question stating therein that his wife has agreed not to stay in the staff quarter. The respondent No.2 however merely extended the date for vacating the quarter by five days and now <sup>official</sup> he is threatened with action under CCS Conduct Rules. The application has also repeated the statement that his wife will not remain in the quarter in his further application. In the circumstances we are inclined to grant ad-interim order.

The operation of the impugned order (notice) dated 29-5-95 as well as of order (dated 12-6-95 (Annexure 2) is hereby stayed until further orders. The respondents will be at liberty to apply for vacating the same at the time of hearing for admission on 2-8-95.

A copy of the order be furnished to the applicant and Mr. A.K. Choudhury.

Regd/les are drawn  
Issued v.v.n. 2832348, 4-7-95  
order issued to applicant  
concern v.v.n. 2826-27  
- 4-7-95.

1m

*W.H.*  
Vice-Chairman

*W.H.*  
Member

*2.8.95*  
2.8.95 Mr P.J. Saikia now appears for the applicant.

Mr A.K. Choudhury, Addl. G.G.S.C. for the respondents.

*20/7*  
Mr A.K. Choudhury states that the show cause reply could not be filed so far and further time may be granted. We think it better to admit the application rather than keep it pending for admission.

OFFICE NOTE

DATE

COURT'S ORDER

2.8.95

Application admitted. The respondents may now file their written statement to the O.A. itself. 8 weeks for written statement. Interim order of stay dated 23.6.1995 is continued till disposal of the O.A. subject, however, to liberty to the respondents to apply for vacating the same after furnishing filing show cause reply and advance notice to the applicant's Advocate.

Adjourned to 9.10.95.

*W.L.*  
Vice-Chairman

*6*  
Member

Order d. 2-8-95  
Applied & counsel  
ISSUED v. no. 3636-37  
D. 14-8-95  
W.L.

nkm

*h  
7/8/95*

14.11.95

Applicant who appears in person is not present but his presence is not necessary.

Mr A.K.Choudhury, learned Addl. C.G.S.C for the respondents produces a copy of the order passed by M.C. Rajkhwa, Director, ~~Director~~, Door-darshan Kendra, Dibrugarh bearing No. DDK/DIB/35(95) G dated 5th/11th September, 1995. In view of the interim order on the way the Director has now under the aforesaid order cancelled the impugned order subject to the conditions which were implied in our interim order. We appreciate that

contd..

OFFICE NOTE	DATE	COURT'S ORDER
	14.11.95	the Director has followed the interim order in its <del>xxxix</del> correct spirit and has taken correct steps.
		The applicant has prayed for quashing the order dated 27/29.5.95 and memorandum dated 12.6.95 and has prayed for a direction to allow him to continue to occupy staff quarter No.C-14. He has also prayed for a direction on the respondents to take disciplinary action against Shri G.R. Deka. By the aforesaid order dated 29.5.95 the applicant as well as G.R. Deka were asked to vacate their respective quarters within 10 days. By the memorandum dated 12.6.95 the representation of the applicant was rejected and the direction to vacate the quarter was maintained.
		Now by the order dated 11.9.95 mentioned above since both the aforesaid impugned orders have been cancelled no grievance survive in the O.A. The present order has been made subject to the condition that the applicant will keep his wife away from the staff quarter and G.R.Deka will shift to another building. The condition in respect of the applicant is consistent with the statement he has made before us as noted in the interim order dated 26.3.95.
		A copy of the order dated 11.9.95 is taken on record and in view of the same for the reasons noted above the application is disposed of as it does not survive. No order as to costs.
		A copy of this order be immediately sent to the applicant for his information.
		Since both the parties have appeared the O.A is treated as finally disposed of.

14.11.95

Mr P.J.Saikia for the applicant.

Mr A.K.Choudhury, learned Addl.C.G.

S.C for the respondents produces a copy of the order passed by M.C.Rajkhowa, Director, Doordarshan Kendra, Dibrugarh bearing No.DDK/DIB/35(95)/G dated 5th/11th September, 1995. In view of the interim order on the <sup>OP</sup> way the Director has now under the aforesaid order cancelled the impugned order subject to the conditions which were implied in our interim order. We appreciate that the Director has followed the interim order in its correct spirit and has taken correct steps.

The applicant has prayed for quashing the order dated 27/29.5.95 and memorandum dated 12.6.95 and has prayed for a direction to allow him to continue to occupy staff quarter No.C-14. He has also prayed for a ~~disciplinary action against Shri G.R.Deka~~ a direction on the ~~ex~~ respondents to take disciplinary action against Shri G.R.Deka. By the aforesaid order dated 29.5.95 the applicant as well as G.R.Deka were asked to vacate their respective quarters within 10 days. By the memorandum dated 12.6.95 the representation of the applicant was rejected and the direction to vacate the quarter was maintained.

Now by the order dated 11.9.95 mentioned above since both the aforesaid impugned orders have been cancelled no grievance survives in the O.A. The present order has been made subject to the condition that the applicant will keep his wife away from the staff quarter and G.R. Deka will shift to another building. The condition in respect of the applicant is consistent with the statement made before us by him as noted in the interim order dated 26.3.95.

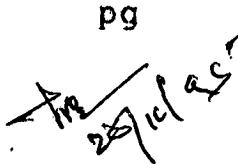
14.11.95 The copy of the order dated 11.9.95 is taken on record. Mr Saikia submits that since Deka has already been asked to shift from his quarter the applicant may be allowed to bring back his wife in his quarter. This is contrary to what the applicant had been saying earlier and that in fact had ~~resulted~~ resulted in the order dated 11.9.95 being passed. We are not ~~there~~ therefore ourselves inclined to hear the present submission. We however make it clear that this will not preclude the concerned authorities to consider that request and even to allow ~~it~~ <sup>the request</sup> if satisfied provided the applicant approaches the authorities concerned. Resps. may have sympathetic and practical consideration.

In view of the ~~same~~ reasons noted above the application is disposed of as it does not survive. No ~~order~~ order as to costs, liberty to applicant to apply ~~in respect of above~~ <sup>as above</sup> A copy of this ~~no~~ ~~order~~ be immediately sent to the applicant for his information.

Since both the parties have appeared the O.A. is treated as finally disposed of.

60  
Member

  
Vice-Chairman

  
22/11/95

22/8  
Copy of the order  
issued to the parties  
Counsel vide D.O. No 2793 &  
2794-D, 28.8.95

22/8

APPENDIX - A

(FORM - I)

(See Rule 4)

22 JUN 1995

Guwahati Bench

গুৱাহাটী বৰাবৰ্ষী

Application under Section 9

of the Administrative Tribunals Act, 1985.

ORIGINAL APPLICATION NO. 113/95

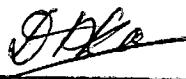
Title of the Case : Shri Dondi Hazarika  
Son of Shri Banudhar Hazarika  
Working as Sr. Technician  
Doordarshan Kendra, Dibrugarh ... Applicant  
- VS -  
Union of India & Others ... Respondents

I N D E X

Sl. No.	Description of Documents relied upon	Page No.
1.	Application	1 - 14
2. A - 01	Order No. DIB/DDK/32(7) 95-S/989 dtd. 27-29/5/95 issued by the Director Doordarshan Kendra, Dibrugarh.	15
3. A - 02	Memorandum No. DIB/DDK/32(7)/95-S/1217 dtd. 12-6-95 issued by the said Director.	16
4. A - 03	Complaint dtd. 26-5-95 by Shri D.D. Hazarika, Sr. Technician addressed to the said Director.	17 - 19
5. A - 04	Complaint dtd. 26-5-95 by Shri G.R. Deka, the said Director.	20 - 21
6. A - 05	Application dtd. 29-5-95 by Shri G.R. Deka to the Said Director.	22
7. A - 06	Application dtd. 6-6-95 addressed by Shri D.D. Hazarika to the said Director.	23 - 24
8. A - 07	Application dtd. 12-6-95 address to Director, DDK, Dibrugarh by <del>MR</del> Mrs. Tina Hazarika, wife of Shri D.D. Hazarika, Sr. Tech.	25 - 28
9. A - 08	Application by Shri D.D. Hazarika Addressed to the said Director seeking permission to leave H.Q.	29
10. A - 09	Application dtd. 13-6-95 addressed to the said Director by Shri G.R. Deka, Mast. Tech.	30

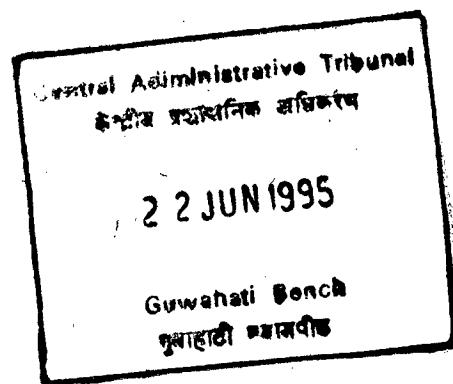
Rec'd. off. of  
Recd. Cleaned C.G.S.C  
10/6/95  
A.P. 23/6/95

11. A - 10	Application dt. 12-6-95 addressed to the said Director by Shri D.D. Hazarika.	31
12. A - 11	Memo No. DIB/DDK/32(7)/95-S/1300 dtd. 15-5-95.	32
13. A - 12	Memo No. DIB/DDK/J(11)/Tour/93-94/3914 dtd. 1-11-93 issued by the Station Engineer to Shri G.R. Deka Mast Tech.	33
14. A - 13	DIB/DDK/10(1)/95-S/1285 dtd. 14-6-95 leave Memo of Shri D.D. Hazarika.	34
15. A - 14	Application dtd. 15-6-95 addressed by Shri D.D. Hazarika to the said Director.	35
16. A - 15	-00-	36
17. A - 16	Duty Sheet for the week 21-5-95 to 27-5-95	37
18. A - 17	Letter No. DI8/HPT(TV)/Qtr. 90-A dtd. 31-3-90 allotting C Type Quarter to Shri D.D. Hazarika.	38
19. A - 18	School Identity Card of Master Jayanta Hazarika son of Shri D.D. Hazarika.	39
20. A - 19	School Fee Payment Received Book Master Jayanta Hazarika.	40
21. A - 20	Mrs. Tina Hazarika Medical Prescription dtd. 23-5-95.	41
22. A - 21	-00-	42
23. A - 22	Mrs. Tina Hazarika's Medicine purchase Cash Memo dtd. 25-5-95.	43
24. A - 23	Medical Certificate dtd. 23-5-95 of Mrs. Tina Hazarika.	44
25. A - 24	Prescription dtd. 25-5-95.	45
26. A - 25	Medicine purchase Cash Memo dtd. 25-5-95.	46
27. A - 26	Mrs. Tina Hazarika's Prescription dtd. 28-5-95.	47
28. A - 27	Mrs. Tina Hazarika Medicine purchase Cash Memo dtd. 28-5-95.	48
29. A - 28	Circular by the Secretary, Staff Colony Welfare Committee, Doordarshan Kendra, Dibrugarh.	49

  
SIGNATURE OF THE APPLICANT.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH  
:: GUWAHATI ::

OA 113/95



Shri Dondi Hazarika, Son of Sri Benudhar Hazarika Presently resident of Doordarshan Staff Quarter No. C-14, Dibrugarh.

Permanent resident of -  
Natun Balai Gaon, P.O.Balai-Via-Khowang,  
District Dibrugarh.

... APPLICANT.

- Versus -

1. The Secretary,  
Ministry of Information &  
Broadcasting, New Delhi.
2. Shri Makhan Chandra Rajkhowa,  
Director, Doordarshan Kendras,  
Dibrugarh.
3. Shri G.R. Deka, Mast Technician,  
Doordarshan Kendras, Dibrugarh.

... RESPONDENTS

CONTD. ... 2

Filed by  
Shri Dondi Dhar Hazarika, Advocate  
22-6-95



: 2 :

DETAILS OF APPLICATION :

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE.

The application is made against the following orders passed by Shri M. C. Rajkhowa, Director Doordarshan Kendra, Dibrugarh, herein after called as the Respondent, for ordering the applicant to vacate the Staff Quarter No. C-14

A. Vide Order No. DIB/DDK/32(7)/95-989 dated 27-29/5/95 enclosed as Annexure No. A-01 and

B. Order No. DIB/DDK/32(7) 95-S/1217 dated 12.6.1995 enclosed as Annexure-A-02 ordering the applicant to vacate the said quarter within 5 days.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject matter of the orders against which he wants redressal is within the jurisdiction of the Tribunal.

3. LIMITATION :

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985 as the present matter is urgent one.

Contd. ... 3



: 3 :

#### 4. FACTS OF THE CASE :

The applicant has been allotted quarter type C quater in Doordarshan Staff Quater, Dibrugarh Vide letter No. Dib/HPT(TV) Qtr. 90-A/dt.

31.3.90 vide Annexure- A-17. The applicant is residing with his family in Doordarshan Staff Quarter No. C-14 alongwith his family members i.e. his wife Mrs. Tina Hazarika, son Joyanta Hazarika and another son Ratul Hazarika. His wife Mrs. Tina Hazarika was seriously sick, Relevant prescriptions and certificate issued by Dr. Dilip Kr. Buragohain are enclosed alongwith cash Memo of Medicans from A-20 to A-27 Annexures.

The empty Cartoons and Bottles of Medicines are preserved by the applicant. She was advised hospitalisation and bed rest for 20 days initially by the said Doctor. The purchase of medicines were made on 23.5.95, 25.5.95, and 28.5.95. The medicines, injection etc. were purchased for Rs. 452.60 and consultations Rs. 210/-. This indicates how seriously sick she was. Being low paid staff the applicant could not afford to admit her in Hospital and there is no other person except the applicant to look after family who has to attend duty also.

II. That Shri G.R.Deka resides in Quater No. C-13 in front of the quater of the applicant. He came to see the sick bed-ridden wife of the applicant in the evening of 25.5.95 when she was alone and he tried to comit immoral behaviour with her, which she hided from the applicant as they were already facing the misery, and to avoid defamation, quarrels with Sri Deka etc. The prescription dated 25.5.95 and cash memo dated 25.5.95 i.e. at Annexure-A-24 and A-25 respectively indicates the said fact. The children of the applicants were in the campus ground playing with the guest nephew of the applicant who came to help him as his wife was sick. But wife could not keep this secret hidden, When Sri Deka quarted with the wife of applicant next morning on 26.5.95 after throwing their ~~wet~~ wet clothes bedseets from the Varanda wall which kept for drying with intention to get rid of his fault he himself injured his hand and shouted against the wife of the applicant that she injured him. This Quarter was brought to the notice of the Director vide application dated 6.6.95 i.e. Annexure A-03 explaing the details of the case. The duty sheet is enclosed as Annexure A-16 inter alia it indicates that Shri G.R. Deka (Abrieviated as GRD) was on duty from 0700 to 1420 on



on 25.5.95 & on 26.5.95, in his place Sri D.K.G. i.e. Shri Deb Kumar Gogoi performed duty as he was on live. Both i.e. the wife of the applicant Shri Deka lodged complaints with the police. As she did not do any attempt of injuries him with a weapon, police did not recover any thing pertaining to the case from her. It is an artificial drama created by the Sri Deka to hide his fault of immoral behaviour by him with Mrs. Tina Hazarika last evening.

III. Shri Deka gave complaints to the Respondent on 26.5.95 itself, i.e. Annexure-A-04 and applicants complaint is at Annexure-A-03. The Respondent issued quarter vacation orders within 10 days to both of them i.e. order No. DIB/DDK/32(7) 95-S-989 dated 27.29/5/95, enclosed as Annexure-A-01 and another 5 days more period for vacating quarter. Vide Memo No. DIB/DDK/32(7)/95-S/1217 dated 12.6.95 i.e. Annexure-A-02 failing which action under Eviction of unauthorised Occupants Act, 1938 will be taken by the Respondents.

IV. The applicant requested the Respondent to allow him to retain the said quarter to enable him to look-after education of his son Master Jayanta Hazarika who is a Nursery Class-Student of St. Xavier's School, Dibrugarh and who is availing facility of school bus alongwith other children in the Doordarshan Staff Quarters. Annexure- A-18

and A-19 are documents for this purpose.

The applicant's application dated 6.6.95 addressed to the Respondent is placed as Annexure A-06.



V. As the Respondent appeared to be reluctant to allow the applicant to retain the said staff qater the application wife gave in writing to the Respondent that she will alone leave the quarter as she is involved in the Quarel vide her application dated 12.6.95 i.e. Annexure-A-07.

VI. The applicant requested the Respondent that as his wife will alone leave the Quater and stay outside with their relatives, the said quater may be allowed to be retained by him and the other party of the quarel i.e. Shri Deka may be shifted to another building in the quater of Shri M.S. Memon, Admn. Officer and the Administrative Officer may be shifted to Shri Dekas Quarter i.e. No.C-13 Vide application dated 12.6.95 enclosed as Annexure A-08.

VII. As the Respondent appeared to be reluctant to allow the applicant the said quater, he applied for giving him copies of the applications of the complaints etc. made by Shri Deka against his wife to the Respondent vide his application dated 12.6.95 enclosed as Annexure-A-10, so as to submit the same to the Hon'ble CAT. The Respondent kindly supplied the relevant copies vide memo No.DIB/DDK/32(7) 95-S/1300 dt. 15.6.95 at Annexure-11.



VIII. The Respondent did not accept the applicants request and again issued memorandum No.DIB/DDK/32(7)/95-S/1217 dated 12.6.95, for vacating quater within 5 days, which is enclosed as Annexure A-02. The applicant has no other remedy except to pray the Hon'ble C.A.T. for which he applied for earned leave, sanctioned vide memo No.DIB/DDK/10(1)/95-S/1285 dated 14.6.95 i.e. Annexure-A-13.

IX. In support of the statement made by the Applicant in his application dated 6.6.95 i.e. Annexure A-06 at the last end paragraph, that Shri Deka had received some memo from the station Engineer for his disobedience to go on tour etc., where as the applicant has not received any such memo on his work. Thus the applicant deserves the staff quater more than Shri Deka. The said Memo No.DIB/DDK/1(11) Tour/93-94/3914 dated 7.11.93 at Annexure A-12. which reads as 'Mr. G.R.Deka Mast Techinician was required to proceed on tour to Dimapur to attend urgent work there as per telegram received on 14th Oct. 93. Considering his convenience tour was decided on 17th then it was changed to 18th for his personal reasons and Station Engineer, Doordarshan Maintenance Centre, Dimapur was informed telegraphically. Upto 20th Oct. he avoided taking the tour order and when the tour order was handed over personally, he avoided going on the pretext of illness. On 29th Oct. he was called and asked to proceed on tour. He has refused going to Dimapur.

This all shows his reluctance from duty. He may explain within a week why disciplinary action should not be taken against him as Civil Conduct Rules. Thus Shri Deka does not appear to be fully devotional to duty and obedient Govt. Servant.

X. The decision of the Respondent in Memorandum No.DIB/DDK/32(7)/95-S/12-17 dated 12.6.95. Annexure 02 is not correct informing the applicant that the explanation in his application dated 6.6.95, is not accepted as entire colony staff submitted signed representation for asking him to vacat the quarter within 5 days failing which action under Rule 13 of Cos Conduct Rules 1964 will be taken, which relates to Eviction of Un authorised occupants Act, 1938. This decision of the Respondent is wrong as the applicant is not an unauthorised occupant of the said quarter, as it has been allotted to him authorisedly. Vide Letter No.DIB/HPT/(TV)/Qtr./90-A dated 31.3.90, when the New Quarters were not numbered. The Respondents decision is also wrong as he did not conduct an inquiry as required under the said Rule & Act. Thus the Respondent is prejudicial. In the name of the Association by joining hands with the office bears of the Association, the Respondent is unnecessarily harrasing the applicant. He is allowing the Association i.e. Staff Colony Welfare Committee Doordarshan Kendra, Dibrugarh to hold meeting

Contd. ...9

18

in the residence of Direction on 14-6-95, at 7 a.m. vide notice of the Secretary of the said Committee as at Annexure A-28, As Head of Office, the Respondent should not take wrong decision to victimise the sinless persons like the applicant and his children. He should not act on the direction from the Association, he should have his own judgement with full justice in accordance with the relevant Rules, and as per direction of the Hon'ble Judicial Authority. People in the Staff quaters might have believed that the wife of the applicant might have really injured with weapon to Mr. Deka. But the fact is that to get escape from the charge of an immoral attempt, Shri Deka injured himself and spread rumor that applicants wife injured him. Therefore, believing in the rumour, the Colony residents are having sympathy with Shri Deka. But when they will come to know that it was Shri Deka himself who injured him, people will blame him. Mr. Deka factfully plan to get rid of his faults i.e. immoral attempt with Mrs. Tina Hazarika, injuring himself, and defaming wife of Mr. Hazarika, Shri Deka has applied for transfer as stated by him in his application dated 13.6.95 to the Respondent, i.e. Annexure-A-09. Thus prima facie Shri Deka appears to be at a fault. The matter is under police investigation leading to local judicial authority concerned to justify this.



XI. Shri Deka did not blame Mr.D. Hazarika the applicant for any mistake as it will be seen from Sri Deka's applications dated 26.5.95 i.e. Annexure A-04, dated 29.5.95 i.e. Annexure A-05 and dated 13.6.95 i.e. Annexure-A-09. Hence the applicant deserves possession of the said staff quater alongwith children. Let his wife be away from quarters as they have aged upon in view of the welfare of the applicants school going Children and fear from Shri G.R. Deka who dared to quarrel with a female and played a trick to injure himself with an intention to get her punished by the police and judicial authority concerned.

5. GROUNDS OF RELIEF WITH LEGAL PROVISIONS :

(a) As the applicant is not involved in the Quarrel with the neighbour Shri Deka, he and his children may not be victimised to vacate the quater, Shri Deka has not made any complaint against the applicant in his first application dated 26.5.95 than dated 29.5.95 and 13.6.95 at Annexure-A-04 A-05 and A-09 Respectively. When circumstances are facing his wife to be away from the husband and children alone, which she has agreed vide Annexure A-07 and her husband, the applicant has also consented Vide Annexure A-06 and Annexure A08

NP

- (b) The Respondent has hampered the very doctrine of law that let one hundred accused be excused but not a single sinless person be punished. Mr. D. D. Hazarika as his children are sinless.
- (c) That the Respondent has violated Rule 3(13) of CCS, Conduct Rules 1964 by asking the applicant to vacate the staff quarter without instituting departmental proceedings.
- (d) The Respondent has directly imposed penalty of vacating quarter on the applicant, without proper inquiry in violation of the Rule 14(1) of CCS (CCA) Rules, 1965.
- (e) That the Spirit of the principles of natural justice is not observed by the Respondent.
- (f) That the Respondent has not taken cognizance of applicant's request and request of his wife that she will alone vacate quarter except her husband and her children who are not involved in ~~with~~ quarrel with Shri Deka.
- (g) That the Respondent did not take cognizance about the Welfare proposal that Sri Deka the quarrelling neighbour in the quarter No. C-13 may be shifted to another building vice Shri Memon, Administrative Officer, Which is very much within the power of the Respondent.

6. DETAILS OF REMEDIES EXHAUSTED :

The Head of Office of Doordarshan Kendra Dibrugarh is Director who is also a Grievance Officer to look into the cause of Welfare of Staff and he is also the 'Estate Manager' of Staff Quarters who is addressed application dated 12.6.95 (Annexure-A-08) with a request that his neighbour, the quarreling Party Mr. Deka may be shifted to another building of Staff quarter and the Admn. Officer Shri Memon be Shifted in said quarter due to whose presence peace will be ensured and residential problems of both i.e. the applicant and that of Sri Deka will be solved these remedies are sufficient within the powers of Director, the Respondent. The notice for Vacating quarter is of 5 days which is very short to exhaust.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any Court or any Tribunal nor any such application, writ petition or Suit is pending before any of them.

8. RELIEF(S) SOUGHT :

(a) In view of the facts mentioned in para 6 above the applicant prays for quashing the Order No.

DIB/DDK/32(7) 95-S/989 dt.27-21/5/95 and Memorandum No.DIE/DDK/32(7)/95-S/1217,dated 12th June,95 i.e. Annexure-A-01 & 02 to the extent these are applicable to the applicant.

(b) To allow the applicant to continue to occupy the Staff quarter No.C-14 with his school going Children except his wife, pending matter with the Police/Court concerned, in so far as quarrel is concerned

(c) To direct the Respondent to take appropriate disciplinary action against Shri G.R.Deka after shifting him to another building of the Doordarshan Staff Quarter.

(d) The cost of this may be reimbursed by the Respondent.

(e) As the Hon'ble C.A.T. deemed fit to issue any order.

9. INTERIM ORDER, IF ANY PRAYED FOR :

Pending final decision on the application, the applicant seeks the reliefs as at (a) & (b) at para 8 above urgently, in view of short notice of 5 days for vacating quarter, which period is already lapsed.

10. IN THE EVENT OF APPLICATION BEING SENT BY REGISTERED POST

The applicant desires to have oral hearing at the admission stage in person including subsequent hearing being unable to engage an Advocate.

11. PARTICULARS OF BANK DRAFT/POSTAL ORDER FILED IN RESPECT OF APPLICATION FEE :

CrossPostal order as under enclosed :

<u>No.</u>		<u>Date</u>	<u>Amount</u>
7 28	066661	21.6.95	Rs. 20/-
7 28	066655	21.6.95	Rs. 20/-
7 28	066644	21.6.95	Rs. 20/-
			Rs. 60/-

12. LIST OF ENCLOSURE :

As per Appendix A enclosed.

VERIFICATION

I, Shri Dondi Hazarika, Son of Shri Benudhar Hazarika, aged about 38 years, working as Senior Technician in the Office of the Director, Doordarshan Kendra Dibrugarh resident of Natun Balai Gaon, P.O.Balai Via-Khowang, District Dibrugarh, do hereby verify that the contents of paras 1 to 12 are true to my personal knowledge and para 1 to 12 believed to be true on legal advice and that I have not suppressed any material facts.

Dated

Place : Guwahati

  
Signature of the Applicant.

To

The Registrar,  
Hon'ble Central Administrative Tribunal,  
Guwahati Bench, Rajgarh Road Off Shillong Road,  
Guwahati-781 005..

FORM II  
(See Rule 4(4))  
Receipt Slip.

Receipt of the application filed in the Central Administrative Tribunal Bench by Shri Dondi Hazarika working as Senior Technician in the Office of the Director, Doordarshan Kendra, Dibrugarh residing at Doordarshan Staff Qr.No.C-14, Dibrugarh is hereby acknowledged.

Date.

Seal.

For Registrar  
Central Administrative Tribunal  
Guwahati Bench.

15

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA: DIBRUGARH

No. DIB/DOK/32(7)/95-S/989

Dated 27/5/95

29

O R D E R

With reference to the complaint dated 26/5/95 by Sri G.R. Deka, Mast Technician against the wife of Sri D.D. Hazarika, Sr. Technician and another complain lodged by Sri D.D. Hazarika against Sri G.R. Deka, Mast Technician regarding injuring by Smt. T. Hazarika to Sri G.R. Deka and throwing bycycle by Sri G.R. Deka to Sri Hazarika respectively, both of them are hereby directed to vacate their quarter No. B-13 and C-14 respectively within 10days from the issue of this office order.

2. They should submit their quarter vacation report to Sri T.C. Baruah, UDC residing in quarter No. C-15.

3. The matter appears to be under the investigation of police authorities, hence necessary action will be taken in the light of investigation by the said authorities.

*W/o*  
( M.C. RAJHAWA )  
DIRECTOR

1. Sri G.R. Deka,  
Mast Technician,  
DDK Dibrugarh.

2. Sri D.D. Hazarika,  
Sr. Technician,  
DDK Dibrugarh.

Copy to :

1. Sri T.C. Baruah, UDC for information and r.a.

*P. Bhattacharya*  
P. Bhattacharya  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

0000

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA: DIBRUGARH.

NO.DIB/DDK/32(7)/95-S/ 1217

Dated Dibrugarh, the  
12th June, 1995

(16)

MEMORUNDAM

With reference to his application dated 6-6-95 Shri D.D. Hazarika, Sr. Technician is hereby informed that his explanation in the said application dated 6-6-95, is not accepted as Entire colony staff submitted signed representation for asking him to vacate the quarter. However, he is allowed 5 days period to vacate the staff quarter failing which action under Rule- 13 of CCS Conduct Rules, 1964 will be taken, which relates to Eviction of Unauthorised Occupants Act, 1938, and recovery of damages for the unauthorised use and occupation of the Government accommodation.

( M.C. FAJKHOWA )

DIRECTOR

To

1. Shri D.D. Hazarika, Sr. Technician.  
 DDK, Dibrugarh.
2. Shri G.R. Deka, Mast Technician, he is also allowed 5 days period from 12-6-95 to vacate his staff quarter, failing which, similar action as above will be taken against him also.
3. Shri T. C. Baruah, U.D.C. for information and necessary action. He is directed to check up the staff quarter of Shri D.D. Hazarika, Sr. Technician and G.R. Deka, Mast Technician and intimate the damages & loss of Government property immediately.
4. Sr. Administrative Officer with instructions to ensure compliance as in 3 above.

DIRECTOR

Affected

Bhaderao

D. P. Bhaderao 16/6/95

Sr. Administrative Officer  
 Doordarshan Kendra  
 DIBRUGARH

Translated Copy

No (17)

To,

The Station Director  
Doordarshan Kendra  
Dibrugarh.

Sir,

With due respect, I have the honour to inform you that in the night of 25-5-95 at 10-30 P.M. approximately, we spread the wet cloths on the Verhanda (Wall) in front of our Quarter ( in 1st floor ) to dry them. It is noticed that these cloths were not available in the verhanda which were lying on the ground. At that time my wife slightly shouted ' why are my cloths thrown away ' ? At this shouting Mr. Deka ( from the front side quarter in 1st floor ) opened his door and picked up his bicycle to attack with it on my wife and on me. Then I caught that bicycle ( with both hand ) to stop the attack and my wife gave a blow to him. There after ( leaving that bicycle aside which belonged to him ) Mr. Deka picked up my bicycle ( parked in the Veranda ) and throw it down ( from the 1st floor ) Mr. Deka tries to create an opportunity to quarall with us means with my wife. Here to before, for petty small things , Mr. Deka used to quarall with my wife. But till to-day Mr. Deka did not complain against us ( because we did not comit such things )

Sir, this I request to submit for your kind information.

Yours faithfully,

Sd —  
Sri Dondi Hazarika  
Sr. Technician. DDK

Date : 26.5. 95

Translation as per  
Shri D-D. Hazarika expression  
Shri D-D. Hazarika  
Attested  
V. P. Bhaderao  
27/6/95  
V. P. Bhaderao  
Mr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

प्रति

श्रील- श्रीमुख- उत्कृष्ण- द्वयान- देवनुवा-

संक्षिप्त- श्रावण- श्रावण- श्रावण-  
संक्षिप्त-

श्रावण-

विश्वित- अन्नान- लूःसदा- दिनीति- निवान

प्रश्न- श्वास- २५/५/१५ ग्रन्थ- नोवा गाया-

गाय- अन्नामुखा वाचनार्थ गाय- ४०-४०

गान- २३०० तिता वाचना- गोल- दिव्याचला । गु-

काणोय- वातिरुदा आनिरुद्ध- गो- देव्या वा-

श्रावण- गो नर्तु तेजु गाय आजु, तेजिमा

मिथ्य- गोल- प्रश्न- गवात् द्वाल-नित्यालय- वायिद्या

माया गोत्तु गोत्तु वायान वाय-

जायिदील- उत्तम- लग- हारि तेजिमा चौकुल

धन- श्रीवा- रेखारेखा वायान- दक्ष- वायिद्या

वाय- दिम- इवाना वायान- देवाना-

हलीवाय- चौकुल- धन- वायान- वायान-

अम्बा गोय- विवाह वायान- वाय- वायिद्या

श्रुतिग- वायान- लग- अम्बा- वाय- वायिद्या

आगते- विवाह वाय- वाय- वाय- वाय-

विवाह- वाय- वाय- वाय- वाय-

वाय- वाय- वाय- वाय- वाय-

অসম সর্ব গভীৰ ।

বৈশাখ মাহের মত ৩৬৩৫ বন্ধু মিলন  
মেলা- দুর্গাপুর- ।

১১৮-

অসম সর্ব গভীৰ ।

বৈশাখ মাহের মত ৩৬৩৫

৩৯ ২৫/৪/৮৫

Attested

Mr. Bhalerao

D. P. Bhalerao

Administrative Officer

Doordarshan Kendra

DIBRUGARH

1/6185

20

20

Translated Copy of  
Annexure 4

To

The Station Director,

Dinodarshan Kandea.

Dibrugarh.

Sir,

To day, the 26/5/95 at about 7.00 A.M. in the morning I got up from the bed and took out my bicycle from my room to put it outside (in the veranda). After some time Mr. Tola Hazarika, wife of Mr. Dondakhan Hazarika (S. Technician) threw down (in the veranda) my bicycle. Mr. Tola Hazarika injured my left hand when I took my bicycle (to make it stand properly). At present I am under medical treatment of Assam Medical college.

Therefore, I request you, Sir, to kindly look into the above matter for necessary justice.

~~Shri~~ (Harkha) <sup>servant</sup> yours obedient  
Sd/-

Shri Gana Ram Deka.

Master technician.

26/5/95

Translation copy for  
D.D.-Hazarika's expenses  
Attested for  
M. P. Bhinterao  
D. P. Bhinterao  
Sr. Administrative Officer  
Dinodarshan Kendra  
DIBRUGARH

21 B.

କବିତା ବିଜେତା ପାତ୍ର ।

لیک لیک/اے - ڈراما

ପାତ୍ରାନ୍ତିକ ।

ପ୍ରକାଶକ (୨୫)

ବ୍ୟାକ୍ ଉପର୍ଯ୍ୟାକ୍ ୨୫/୧୦/୦୯ ଗ୍ରାମ୍ୟ

ବାତି-ଶ୍ରୀରାଧା ପାତା- ୨ ଡାଇ- ରାଜବିହାର- ୩୩- କୋଣରାଜ-  
ପାତା- ୪୩ ପ୍ରକାଶକ- ଚାର୍କରିନାମ- ୧୦- ସମ୍ବାଦ ପ୍ରକାଶ-  
ଶାସା- ମହିନୀଲ- କୁଳିକୁଣ୍ଡି- କାର୍ମିକିମ୍ବା/ ଅଲମ୍ବା-

ଶ୍ରୀମତୀ - ପିଲାଇଟ୍ସ୍ ରୁକ୍ଷାବ୍ୟ - ପାଇଁ ବାବୁ ମ୍ୟାନ - ଶ୍ରୀ ପତ୍ରିଲେଖ

ପାଇଁ (ହେଲ୍‌ଫିର୍ମାର୍କ୍ସ) ଇନ୍ଡାନ୍‌ଡିପ୍ଲୋମେସ୍ ଲୀଙ୍କ୍‌ଅତ୍ତି ପିଲ୍‌ୱୁ

କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର

ପାଇଁ କୋଣ କାହାର ଅବଳିରେ କୌଣସି କିମ୍ବା କୁର୍ମିରେ ଏକ  
ପାଇଁ କୋଣ କାହାର ଅବଳିରେ କୌଣସି କିମ୍ବା କୁର୍ମିରେ ଏକ

④ 3431 - १४८५५१९ ३/८) ११.५४.१५३१ - (प्राप्ति दाता)

ରାତିକେ ୫୩- ବିଶ୍ୱାସ- କାନ୍ଦାରୀ-ରେ ଫର୍ମିଟାଲ କରିବାକୁ

ଶୁଣି ଦେଖିବା ଅଛିଲା କିମ୍ବା ( ୧ )

26-

ଓৰ (মৰিনা বৰুৱা) বিআৰ (কু) কঠোৰ (কু)

ଶ୍ରୀ ଶର୍ମା ମାତ୍ରା ପରେ

ଶ୍ରୀରାମ କିମ୍ବା ରାମାନୁଭୁବନ

257 (102) ①

Alleged

John Hale

U. P. Bhalerao 11/6/95  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

**V. P. Bhalerao**  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

To,

- 8 - ANNEXURE 1-0

## The Director

Doordarshan Kendra, Dibrugarh

Sub:- with reference to your credit note

DIB/DDK/3i.(7)/95-8/928

ctt. 29/5/95

Sir —

I have the honor to state that  
with reference to your above order I have  
the following further clarifications.

That sir, Mr. Dandi Hazarika and his wife have been torturing me from long past in different manners.

They put stool of their children outside my quarter. On my absence the debris after sweeping are pushed inside my quarter. Moreover, they instruct their children to pass pusinal and night-soil before my quarter. They practise laying dirty clothes before my door and whenever I oppose they create awkward situation. That day also, I protested the vindictive attitude and I was injured severely at the forearm.

That sir, I feel, gdon't have vendetta and  
bad blood with MR. Hazanika and his wife.

Hence, the order of recation against me should be withdrawn and the guilty should be punished to save me and other innocent dwellers of the colony.

Thanking you.

Yours faithfully

Spec (G.R. Deka)  
29/3/2011

~~Hester~~

*John*

V. P. Bhalerao  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

Must Tech.  
Sick Job.

23

To  
 The Station Director,  
 Doordarshan Kendra,  
 Dibrugarh,  
 Assam.

Sub : Request for retention of Quater No. 14 (C).

Sir,

You have asked me and Sri G.R. Deka, my neboghur to vacate quaters because of quarell between my wife and Sri G.R. Deka on 26th May, 1995 in the morning. Due to their quarell myself and my children will suffer from deprivation of quater facility for no fault of ours. My elder son is learning in ST. xavier's School along with other children in our staff quater. They are using school bus for going and coming back from school, I have tried to get rented house near School, in Milan Nagar and in Mankata area, but I did not get any house.

I am very sincere hard worker, obedient, punctual, duty devotional, loyal, reliable and harmless person. I neither have quarell in staff quater nor in our office. All these things justify my retention of staff quater, which you will kindly agree.

To obey your order partly, I think your goodself will kindly agree to my request that I may be permitted to keep my wife our of Dibrugarh in the house of one of my relatives until my transfer from D.D.K. Dibrugarh. During that facility period I will not bring my wife here. This will facility me to look after my both the sons and schooling problem of my elder son.

You will kindly remember that Sir. I personally came to your quater to tell you problem of my wife and the man in Nirmali Gaon. After some days I gave written letter to Sri D.Bardoloi about the same problem as people in the quater promise to help me in the matter. But nobody helped me. Finally I went to police who arrested that man and put him in the custody for two days. From that day that man has not given any trouble. My wife is not also doing anything wrong with that man. If the people in Quaters wanted to help me they could have helped me to drive my wife away; a year ago. Now my wife is all right. Therefore Sri D.Bardoloi thought it proper to come to my quater to invite my sons for the birthday party of his son about four months ago. Now we are happy and I have excused my wife as she promised me to behave properly.

Sir, my wife do not lose patience for patty matters with any neighbour in the quaters. Once son of Sri Gupta hit a bat on the forehead of my younger son, near his eyebrow, he was woonded so severly, causing four stices. My wife or myself did not quarell with Mr. and Mrs. Gupta. Another instance is that son of Shri Nath injured my elder son on his head where severe woond was there from which bleeding was there in large quantity. We did not quarell with Mr. Nath My wife and I am tolerating such instances. This is example of over good behaviour with people in the quater.

*R. Bhatera*  
 D. P. Bhatera  
 Sr. Administrative Officer  
 Doordarshan Kendra  
 DIBRUGARH

Contd.....-2.

Sir, we tolerated sinful and shameful act on the part of Sri Deka. That about six years ago Sri Deka promise to marry our niece Punyprabha who was staying with us for high school education. He took undue advantage of her, and about ten month after he refused to marry her. He married another girl and we kept mum to protect her defamation, so that another man can be made available for her marriage elsewhere in the society. Under these circumstance, wisely he should have shifted to other building. He wanted to stay in front side of mine to show us his victory and silently doing pinching insults of ours. We are tolerating that also. This is also our good behaviour.

Unfortunately, Sri G.R.Deka came to see my sick wife in the evening of 25th May 1995 when I had gone to market for purchasing medicines for her. My children including my nephew were on the campus ground. She was alone in my house. My children did not close door while going out. She was severely sick lying on the bed. Sri Deka went near her bed enquiring about her health and fever putting his hand on her forehead and other hand on her chest sowing as if he was touching her arm near her chest. She arose shouting at him who ran away. When I came late in the evening from the market, to avoid quarells, she did not tell this thing. But next day Sri Deka quarelled with my wife. My wife has given the case in the Police Court and the hearing will start soon. To save from this charge of an attempt of such bad work, he has himself injured to his hand in his home and shouted loudly that Mrs. Hazarika hurt him on his hand by a weapon. Sir, let the matter be decided by the court through the police authority. To avoid defamation this was not written in my earlier application.

Sir, you are knowing that Sri Deka had received some memo from S.E. for disobedience to go on tour etc. I have not received any memo. Thus I am very good worker deserving staff quarter.

Sir, G.R. Deka hate my children, they used to play in the varanda in the dark evening, when the common tube light is on, Sri Deka use to disconnect the wire from the varanda wall switch from inside his quater. When my children play in the light of varanda tube light. Sri Deka put switch off the tube light to request to switch on the Varanda tube light, my children knock his door, but he refuses to switch on the tube light. In fact this switch button should be on the varanda wall and not inside the quater of Sri Deka.

Therefore I request your honour I may kindly be allowed to retain my staff quater without my wife. She has agreed to be away from staff quarter. She will not come back to staff quaters.

Thanking you,

Yours faithfully,

Attested  
R. Phukan  
V. P. Bhaderia 11/6/95

S. I. Hazarika  
6/1/95  
( D. I. HAZARIKA. )  
Sr. Technician.

Mr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

25

Translated Copy of  
Annexure F

To

The Station Director

Doordarshan Kandra

Dibrugarh, Assam

Date - 12/6/95

Sir,

This is to inform you that due to the quarrel between Mr. Deka and me, you have asked Mr. Hazarika (my husband) to vacate the quarter. There is no quarrel between my husband and Mr. Deka. There is no quarrel between my children & Mr. Deka. Sir because of only me you are doing ~~any~~ injury to my husband & my children. If I have committed mistake, it would be appropriate to drive me away from the quarter. I don't think that you would find it proper to put my husband and two children out of the quarter. I will alone stay in the house of our relatives. On the off day my husband will come to see me with my two children. My elder son is studying in the school whose half yearly examination is approaching fast. My humble request you kindly not to disturb in the education of my son (by vacating the quarter).

Mr. Deka is a Government Servant such person is Government service, a man of knowledge and self good sense, entered in my house in the ~~evening~~ evening of 25-5-95, ~~which~~ when nobody was in my house except

26

me, lying on the bed due to sickness,  
With what intention he came before  
me and touched my body? And why  
did he throw away our clothes down the  
building and find a friend a way to  
quarrel with me in the morning of next  
day, the 26/5/95? Why did he, the gove-  
rnent pick up his bicycle to attack on  
me, the ordinary women even though I did  
not talk to him? For such a man you  
have not given the punishment order to vacate  
the quator justifying that he has not done  
away anything wrong.

However, when, if I am wrong I am  
ready to leave the Quaker and will go home:  
My husband and children did not commit  
anything wrong. It is a grave injustice  
orders are issued to vacate the Quaker in a  
short period, though they did not commit  
mistake.

Therefore, I request you kindly to re-consider these facts and do the justice and give permission again to my husband and children to retain the property.

Otherwise I will be ~~forced~~ forced to give a notice from the advocate and ready to go in the Gauhati court.

Thus, I pray to submit this request  
viz for your ~~all~~ information.

translated  
as per DD  
expression centered  
at the top

Thanks, yours faithfully  
Ed.

Mrs Tina Hazarika

ଅନ୍ତ-

ਤੇਰੀ ਲੋਕ ਤੇਰੀ ਜੂਡਾ ਨਿਕਲਾ ਹੈ - ਹੁਵਾ ਹੋ ਅੰਤ ਹੈ ਰਾਖਾ -  
ਜਾਲੀ ਨਿਵਾਰਾ - ਹਾਜ਼ਰਾਹੁ, ਰਾਤੀ ਜਾਲੀ  
ਅ. ੧੦ ੧੨/੮/੧੯੫੧

27

गिरिराज

For reference, kindly see page after page 2.

*M. P. Bhalerao*  
M. P. Bhalerao  
Sr. Administrative Officer  
Kandla

Mr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

28

ବେଳେ କଣିକା ମୁଖ୍ୟମିତ୍ର କେନ୍ଦ୍ରରେ କିମ୍ବା ଅନ୍ତର୍ଭାବରେ  
କ୍ଷମିତ୍ର କମିଶନରେ ରାଜ୍ୟ-ରାଜ୍ୟ-କେନ୍ଦ୍ରରେ  
କ୍ଷମିତ୍ର କମିଶନରେ ରାଜ୍ୟ-ରାଜ୍ୟ-କ୍ଷମିତ୍ର  
କ୍ଷମିତ୍ର କମିଶନରେ ରାଜ୍ୟ-ରାଜ୍ୟ-କ୍ଷମିତ୍ର

V. P. Bhalerao

D. 12. 6. 95.

34

29

The Director,  
Doordarshan Kendra  
Dibrugarh

Sir,

I have handed over P.L. application to Mr. Subramani, sub on 11.6.95, request for PL from 12-6-95 to 24-6-95 for going to CAT court to bring stay for vacances of quarter. I request to permit me to leave Dibrugarh to go to Guwahati.

Sir, I am enclosing application of my wife who has given in writing that she will alone go away as she is involved in fighting with Mr. Deka. Sir, Mr. Deka did not complain against me and my small children for fighting. Hence sir, I request you to kindly give me justice by allowing me and my children to stay in my quarter except my wife. In the mean time Mr. Deka may kindly be asked to change the building, preferably he may go to Mr. Memon, A.O.'s quarter and A.O. may be requested to come in Mr. Deka's quarter in my side. This will bring peace in colony.

Thank you.

Yours faithfully,

Attested  
A. P. Bhinderao  
A. P. Bhinderao

V. P. Bhinderao  
Mr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

(14)

Mr. ~~AP~~ ~~W.B.~~ To. The station Director,  
Dibrugarh, Khasi  
Dilenggan.

Dated, Dibrugarh, the 13th. Jun. 1955  
Sub:- With reference to the memo no. DIB/  
DOK/32(7)/95-8/1218 dt. 12-6-95.  
Sir,

With reference to the above memo, I  
would like to state that I have been  
dwelling a quiet life since that site, hence  
is no single instance of my fight or clash with any  
other colony dwellers. I believe in peace and  
tranquility and all the dwellers are in good  
relationship with me. The rift created by Mr. C. M. Mis  
injured with lethal weapon should have been  
seen as sufficient evidence to punish the culprit, you  
dwellers and give a fitting justice.

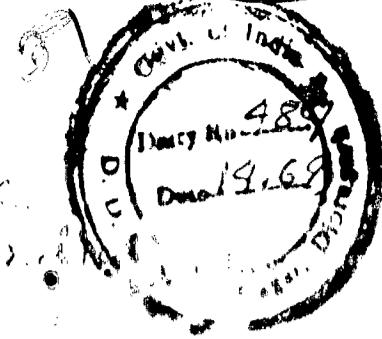
That site, presently I do possess a nine  
months old baby. Dibrugarh is not my native  
place. Hence from the instant of vacating I would  
be homeless. Hence your sympathetic consideration  
is sought.

That site, I have already unhesitatingly  
done transfer from Dibrugarh. Hence you should  
give strict the necessitation and expedite  
transfer. That I would vacate not only quiet  
to other Dibrugarh station also. Hence your  
honour may take necessary action for my  
transfer.

That site, with reference to your  
vacation memo, the vacating date may be fixed  
when I get transfer as per your order.

Thanking you,  
M. P. Bhattacharjee  
Sr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

Yours faithfully,  
S. P. S. (S. R. D.)  
M. S. T. T.  
13-6-95.



~~19~~ - 17 ~~Office~~

~~-17-~~ ANNEXATION

DL 12.6.95

31  
W

The Director,  
Doordarshan Kendra,  
Dibrugarh

Sir,

I request you kindly give me relevant copies given to office by Mr. G. R. Deka, Mast Technician, in connection with quarrel case between him and my wife on the morning of 26.5.55, for going in the C.A.T. Court Shivalik to bring stay for vacating my staff quarter.

Thank you.

Yours faithfully,  
Dandi Lagunita.

5  
12/6/95

Heated  
P. Bhalerao  
V. P. Bhalerao 27/6/85

St. Administrative Officer  
Doordarshan Kendra  
**DIBRUGARH**

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA:: DIBRUGARH

(32)

No. DIB/DDK/32(7)/95-S / 130a,

Dated the 15/6/95

MEMO

With reference to his application dated the 12/6/95 and reminder dated 14/6/95 and having regards to G.I. Department of Per & Traq O.M. No. A-11019/71/87-AT dated the 16/5/1988 regarding jurisdiction of Central Administrative Tribunal of giving admission to the cases of allotment of and eviction from Govt. accommodation, Sri Dandi Dhar Hazarika, Sr. Technician is supplied with three documents dated 26/5/95 & 29/5/95 and 13/6/95, in terms of G.I. M.H A-O.M. No. F 30/5/61-AVD dated 25/5/1961 for the purpose of seeking redress in the Hon'ble Central Administrative Tribunal, Guwahati.

Enclo: As above

( H. S. BASKHAR )  
DIRECTOR

Copy to :

✓ Sri Dandi Dhar Hazarika, Sr. Technician, DDK Dibrugharh.

Attested  
V. P. Bhalerao M.B.S  
Sr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

19/10/93

ANNEXURE - 12

33

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA : DIBRUGARH

NO. DIB/DDK/1(11)/Tour/93-94/ 3914

Dated: Dibrugarh,  
the 1st Nov 93.

M E M O

\*\*\*\*\*

Mr. G.R. Deka Mast Technician was required to proceed on tour to Dimapur to attend urgent work there as per telegram received on 14th Oct '93. Considering his convenience tour was decided on 17th then it was changed to 18th for his personal reasons and Station Engineer, Doordarshan Maintenance Centre, Dimapur was informed telegraphically. Upto 20th Oct he avoided taking the tour Order and when the tour order was handed over personally, he avoided going on the pretext of illness. On 29th Oct he was called and asked to proceed on tour. He has refused going to Dimapur. This all shows his reluctance from duty. He may explain within a week why disciplinary action shouldn't be taken against him as Civil Conduct Rules.

8/1

To,  
Shri G.R. Deka,  
Mast Technician  
Doordarshan Kendra,  
Dibrugarh.

( J. P. JAIN )  
STATION ENGINEER

Copy to :-

1. The Station Engineer, Doordarshan Maintenance Centre, Dimapur.
2. The Senior Accounts Officer, DDK, Dibrugarh.
3. Personal File of Shri G.R. Deka, Mast Tech, DDK, Dibrugarh.

Attested  
R. P. Bhaterao

Sr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

( J. P. JAIN )  
STATION ENGINEER

~~16~~  
-2 ~~Office~~

ANNEXURE A13

34

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA : 11, DTRUGARH

DO.013/DOK/10(1)/95-S/ 1285.

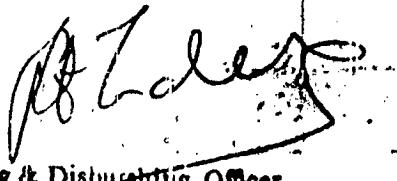
Dated 11-6-95  
11-6-95

M\_E\_M\_O\_R\_A\_N\_D\_U\_M

With reference to his/her application dated 10-6-95  
Shri/Smti/Kum. Ramchandra Hazarika as Technician  
is granted leave as follow, who will avail L.T.C. under Block  
to visit Home Town/

1. Earned Leave for 13 days w.e.f. 11-6-95 to 24-6-95
2. Commuted leave for \_\_\_\_\_
3. Half Pay leave for \_\_\_\_\_
4. E.O. leave for \_\_\_\_\_
5. Prefixed on 11-6-95
6. Suffixd on 25-6-95

It is also certified that after availing the said leave  
he/she would continue to hold the same post of Technician  
at this station and that period of leave would count for increment.  
After deduction of above, now the credit of leave is as  
Earned leave for 160 days and HPL for 165 days.

  
P. Bhattacharya  
Station Master/Engineer  
Doordarshan Kendra  
Dibrugarh

TP  
Shri/Smti/Kum. Ramchandra Hazarika  
DOK, Dibrugarh.  
S.N. Tech.

Copy to :-

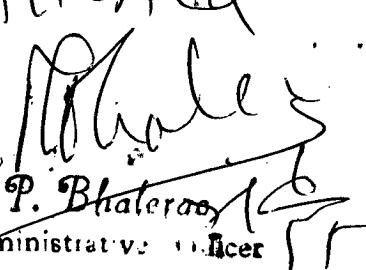
1. Pay/bill clerk/LTC bill Clerk.

2. Service book/Personal file.

he/she would be advised

to take necessary steps to get the application processed.

Carried out by \_\_\_\_\_

  
V.P. Bhattacharya  
Sr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

-21-2000

35

Date - 15/6/95 6:11

To

The Station Director-

Doordarshanandra Dibrugarh.

Sub:- Request for extension of period for staying in staff quota number 14(c).

Ref:- Your Memo Number DIB/OD/132(7)/95-8/12.17 and Memo Number NO. DIB/OD/10(1)95-5/1285 dated 14/6/95

Sir,

The time limit of 8 days for vacating Quater is insufficient for bringing stay order from C.A.T Courtali Office as has given me leave memo on 11/6/95. Hence I request extension for period of One month from for court case.

(2) Without proper inquiry you can not asked me to vacat Quater. My wife and myself agree that my wife alone vacate Quater and my two sons and my self will reside in the Quater. You may shift me Deka in other building as he quarrelled with my wife.

Thanking you  
Affected  
Mother

yours with full  
Bundi Hazarik

V. P. Bhalerao

Administrative

Doordarshan Kendra

DIBRUGARH

21/6/95

- 22 - 15/6/95 Date - 15/6/95

To

The Station Director  
Doordarshan Kendra  
Dibrugarh.

Sub:- Request for grant of  
extension for retention of  
quater number C 14.

Sir,

Thank you very much  
for giving me the relevant copy  
in the matter of vacation of  
Quater orders. Sir I have read  
the application dated 13/6/95 of  
Sri G. R. Deka who has requested  
to retain his Quater number  
(C 13) upto the date of his term  
for 14 days justification of may  
also be allowed retention of  
my Quater No. (C 14) up to date of  
my transfer or promotion or  
as per Honorable C. A. T. Gorakhalis  
decision for which I have prepared  
a draft resolution provisionally  
sub. to change if any. The list  
of enclosures will be given later.

Thanking you.

Enc. as above.

Yours faithfully,  
Dandi Hazarika

Rested

M. H. S

V. P. Bhattacharya  
Sr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

GOVERNMENT OF INDIA  
DOORDARSHAN KENDRA, DIBRUGARH

DUTY SHEET OF ENGINEERING STAFFS(M.TECH/SH.TECH/TECH/ENG) FOR THE WEEK ENDING ON 27/5/95

DAY & DATE	TRANSMITTER	ATC PLANT		PPC (1000-1720)		MAINTENANCE (0000-1720)		OFF	LEAVE			
		MOR	GEN	EVE	0700	1200	LIGHT	AUDIO	XTR	PPC	ENG	
		0500	1000	1640	1420	1920						
		1220	1720	0000								
SUN 21/5	AJG	NGB	DKG								RJC, MDS, AKS, RLD, RFR, SMP, RNS, BKD, GRD, DDH, ABR	SND(T)
MON 22/5	NGB	DKG	RJC	DDH	SMP	MDS AJG	BKD	Avg ABR	RNS	RFR	SMP	SND(T)
TUE 23/5	DDH	SMP	ABR	RFR	DKG	MDS AJG	BKD NGB	GHD AKS	RNS	RJC	RLD	SND(T)
WED 24/5	GRD	AKS	NGB	DKG	RFR	MDS RNS	BKD AJG	ABR DDH	RJC	RLD		SND(T)
THU 25/5	RFR	NGB	DDH	GRD	DKG	MDS SMP	BKD RNS	AKS ABR	RJC	RLD	AJG	D <sup>2</sup> H - CL - DO -
FRI 26/5	ABR NGB, DDH	SMP	RJC	DXC GRD	DDH	MDS AJG	BKD RFR	AKS ABR RFR	RLD	RNS	DKG	SMP - DO -
SAT 27/5	SMP ABR	AKS	AJG	DDH	GRD DDH	MDS RNS	BKD RFR	ABR DKG	RJC	RLD	NGB	- DO -

COPY TO : SE | ASE(PP) | ASE(D) | PPC | XTR | ENG | SPARE

Change in the duty sheet may be done by AE's signature in co-ordination with undersigned.

11/5/95  
D. P. Bhattacharya  
Administrator  
Doordarshan Kendra  
DIBRUGARH

11/5/95  
ASSISTANT STATION ENGINEER  
For STATION ENGINEER

37

ANNEXURE A-16  
16

DOORDARSHAN  
TEL. NO: 21630 & 22037.

-26  
(S)

ANNEXURE-A-17

GOVERNMENT OF INDIA  
HIGH POWER TELEVISION TRANSMITTER  
MILAN NAGAR : DIBRUGARH 786 003.

38

NO : Dib/HPT(TV)/Qtr./90-A/

Dated Dibrugarh, the

31-3-90

To

Shri A. A. Hazarika,  
Technician,  
HPTV, Dibrugh.

Subject : Allotment of Government Quarter.

Reference : Your Application dated 25-3-90.

D/Sir,

With reference to your application for allotment of Government accommodation, the undersigned is pleased to allot you the following Quarter on the following terms and conditions, with effect from 1/4/1990.

1. The type of Quarter : 'e'
2. Rent : Deduction of entitle HRA.
3. Licence Fee : As per rule and guidance issued by Govt. from time to time.
4. Electricity & Water Charge : To be deposited by you by cash as our rule.

The Government Quarter may please be used as your property and keep all the time clean.

Thanking you,

Yours faithfully,

V.K. SINHA  
( V.K. SINHA )  
ASSISTANT ENGINEER

Attested

R. Balas

V. P. Bhalerao  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

(39)

1. This card must be produced on Demand.
2. Reduction will be made for using the Bus one way only, if their places must be reserved.
3. Bus will not pick up new Pupils on opening day. Arrangements must be made to have them brought to the school.
4. One month's notice should be given before terminating the Bus service, failing which a month's fee will be charged.
5. This card must be returned to the office when the holder leaves the School.

XAVIER'S SCHOOL  
MANOHAR LAL DIBRUGARH  
Phone: 300781



SCHOOL BUS

IDENTITY CARD

Principal:

*M. P. Bhalerao*

Mr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

39  
Bus No.

Name JAYANTA HAZARIKA

Address Dondi Lhar Hazarika  
Door Darshai Kendra, Dibrugarh  
Bus stop Centre

Tel. No. Res. Off.

Class NURSERY

Date of Issue 7.4.1994

Principal's Signature

*Dibrugarh Assam*

Month year	Jan.	Feb.	Mar.	Apr.	May	June	July	Aug.	Sept.	Oct.	Nov.	Dec.
90/1												
90/2	XAVIER'S STAFF SCHOOL				XAVIER'S SCHOOL	XAVIER'S SCHOOL		XAVIER'S SCHOOL	XAVIER'S SCHOOL	XAVIER'S SCHOOL	XAVIER'S SCHOOL	
90/3												
90/4												
90/5												
90/6												
90/7												
90/8												
90/9												
90/10												
90/11												
90/12												

*Accepted  
By  
V. P. Bhadra  
Sr. Admin. Officer  
Dondi Lhar Kendra  
DIBRUGARH.*

ANNIVERSARY OF  
- 26 -  
26

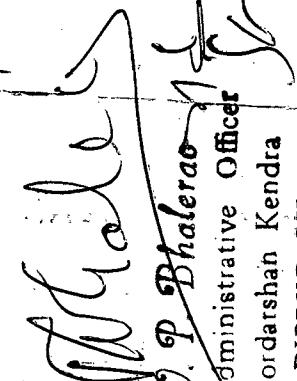
(10)

ST. XAVIER'S SCHOOL, DIBRUGARH  
FEE PAY-IN-SLIP,  
UNITED COMMERCIAL BANK, MANCOTTA BRANCH,  
(UCO BANK)

CLASS - NURSERY, 1995

Roll No. ..... Name JAYANTA HAZARIKA Sl. No. 57  
Class .....  
.....

Attest

  
Mr. P. Bhattacharya  
Sr. Administrative Officer  
Deodarshan Kendra  
DIBRUGARH

~~29-29~~  
Dr. Dilip K. Basak  
M.B.B.S., M.D. (Obst. & Gynae.)  
Senior Medical Officer.

INNEXURE-A-20

Phone : 21549 (R)

Date

41

Re fine diagnosis

R

ST. 7

Yashu

Surfor the > (14)

1 (one)

Measuring 1.1.20

1, 2

Central fundus > 14

Organ - 14 mm

Dr. Dilip Basak

23/11/81

Attested

Bhalerao

V. P. Bhalerao

Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

~~30~~ - 28 - ~~20~~ MINEYIPU A-21  
Dr. Dilip K. Basayachar M.B.B.S., M.D. (Obst. & Gynae.)  
Phone: 21840 (R)

### Senior Medical Officer.

Phone : 21860 (R)

Date

42

## My Five Categories

3

Anytrypn had > ⑩

8°,

Choung.

in that nature could

Centrif

— 2318 —

八

for the next 20 days

Attested

W. B. Bales

V. P. Bhalerao

**Doordarshan Kendra  
DIBRUGARH**

DL. No. D/DR/47 & 48

ANNEXURE A-22

# A.B. Medical Stores

Milan Nagar, Mancotta Road,  
DIBRUGARH.

53

No. 1

Date 22/5/75

Name of Purchaser T. M. J. M. B.

Quantity	Particulars	Name of Manufacturer	Batch No.	Date of Expiry	Amount Rs. P.
1	T. Tonic 100 ml	East West	3-17	11/76	2- 75
14	Nantlex 200 ml	Spida	42571	11/77	34- 40
10	Methugrin 100 ml	Endes	5C 402	2/77	34- 55
1	External powder	EDC	5C 372	8/76	10- 75
					<hr/> 54- 60

Prescribed by

For Pharmacist I/C.

A. B. Medical Store

Dr. A. B. Medical Store

J. Majhi (I/C)

affeted

Althole

V. P. Bhalerao

Ex. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

~~30~~ ~~26~~  
~~30~~

ANNEXURE-A-23

46/54

Dr. Dilip K. Basak  
M.B.B.S., M.D. (Obst. & Gynee.)

Senior Medical Officer.

Phone : 21549 (R)

Date 23/5/58

Medical Certificate

Kundu Devi, aged 35  
residing wife of Mr. Pem  
Hegdekar of TV centre Dibr  
Raj. She is fit for the  
post delivery service  
and can be attended  
at home. She is under  
my observation since 23/5/58  
and is advised to take  
complete bed rest for  
2-3 days.

Attested  
Mr. V. P. Bhalerao

23/5/58  
V. P. Bhalerao  
Administrator D.D.K.  
DIBRUGARH

V. P. Bhalerao  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

31. - ~~Block~~ ~~22~~ ~~23~~  
MB Time ~~123~~ On 124

ANNEXURE

3. Mr. Meliagh 20. 45

1. cup Reservoir 21. 50  
(51000,  
71000 6000)  
with

21/3/77

(or Mr. Bucayin)

Attested  
M. L. W.

V. P. Bhattacharya  
Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

32 ~~32~~ 33

33 ~~33~~ 34

No.

Date 20/5/95

ANNEXURE A-25

167586

CASH MEMO

DL. No.

মেড কার্পোরেশন

DIB. 125/126

SANKAR PHARMACY

New Market, DIBRUGARH, Assam

Name M. P. Tingle Hazzardia

46

Qnt	Particulars	Manu Name Batch no	Exp Date	Rs.	P.
20	tab Methrogen	2875	9/1/95	49	00
20	Cap Roseillin (500mg)	527	7/8/95	87	00

THANK YOU

Total 136.00

Rupees.

Prescribed by D. 18/5/95

Medicines once sold cannot be taken back

Signature—

Attached

Signature

V. P. Bhalerao

Sr. Administrative Officer

Doordarshan Kendra

DIBRUGARH

315

~~33~~ ~~26~~ ~~35~~  
Dr. Dilip K. Baragachan  
M.B.B.S., M.D. (Obst. & Gynae.)

Senior Medical Officer.

Phone : 21549 (R)

Date

ANNEXURE A

no five Hezilca

47

Amulya ~~21~~

Chowmy

Chu. 7 to off

Fasgym - DS 6th P.

7, m 2nd off

Swissess bus. P

Deccan Line  
9 int. min

Vig. set. all

ul. 1000

for

38858

Attestal

M. P. Bhalerao

Mr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH

~~34~~

- 34 B/R

30

ANNEXURE-A-24

48

DL. No. D/DR/47 &amp; 48

# A.B. Medical Store

Milan Nagar, Mencotta Road,

DIBRUGARH

Date 2/5/1972

Name of Purchaser Mr. T. N. Hazarika

Quantity	Particulars	Name of Manufacturer	Batch No	Date of Expiry	Amount
21	Amidol 500	W.C. Ltd.	6361	2/96	111.30
5	Endoquin DS	W.C. Ltd.	93216	2/97	57.40
10	Sucrose	W.C. Ltd.	9994	2/97	10.00
1	Oral Syrup	Farmaco S.p.A.	1012	2/97	1.00
	Aspirin	Dabur	5014	3/95	2.00
					2.00
					2.00

Prescribed by

Dr. Dibangtham

For Pharmacist I/C.

A. B. Medical Store

Attested

M. H. S.V. P. Bhalerao

Administrative Officer

Doordarshan Kendra

DIBRUGARH

-35. File

DOCK, STAFF COLONY WELFARE COMMITTEE, DIBRUGARH

49

A general body meeting of the colony welfare committee is proposed to be held on 14th June'95 at the resident of Director at about 7 P.M. So all are requested to attend the same.

*D. Borodoloi*  
(18/6)  
(D. BORODOLOI )  
SECRETARY  
STAFF COLONY WELFARE COMMITTEE  
DOORDARSHAN KENDRA  
DIBRUGARH

Attended

*P. Bhaderwala*

*D. P. Bhaderwala (6/5)*

Sr. Administrative Officer  
Doordarshan Kendra  
DIBRUGARH